

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-II

7. CA 1051 /2020 IN CP NO. 3798 / 2019

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **08.10.2020**

NAME OF THE PARTIES: - Venkateshwara Gaikwad Real
Estates Private Limited

Section 66 of Companies Act, 2013

ORDER

Learned Advocate Mr Ajit Singh Tawar appears for the applicant company. He informs that CA 1051/2020 which was meant for urgent hearing of the present company petition had already been allowed by this bench and stand disposed of. Hence the main CP. No. 3798/2019 is taken up for hearing for admission. The Learned Counsel submitted reply to the query raised by this court on the functioning and status of the company. Arguments are heard. The order is reserved.

Sd/-

RAVIKUMAR DURAISAMY
Member (Technical)

Dated this the 8th day of oct 2020
JD

Sd/-

H.P. CHATURVEDI
Member (Judicial)